

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

-16-

C.P. No. 103/2000 IN  
O.A. NO. 218/1999

New Delhi this the 31st day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

1. Karambir Singh S/o Zile Singh  
R/o 128, Vijay Nagar, Narela,  
Delhi-110040.
2. Beg Raj S/o Sj.Sadiram  
R/o Y-463, Gali No.18  
Vijay Park, Moujpur  
Delhi-1100 53.
3. Rajesh-I S/o Trilok Singh  
R/o H.No.693 Z, Timarpur  
Delhi-110054.
4. Ravinder Singh S/o Daya Chand  
R/o T-70/4 Gali No.4  
Baljit Nagar  
Delhi-1100 08.
5. Anil Kumar S/o Daya Nand  
R/o H.No.528, V& P.O. Mudka  
Delhi-110041.
6. Satish Kumar S/o Om Parkash  
R/o H.No.1403, Kalyanwas  
DDA Flat, Delhi.
7. Rajesh Kumar II S/o Charan Dass  
R/o H.No.194, Shiv Mandi  
Wazirabad  
Delhi.
8. Davinder Kumar S/o Sube Singh  
R/o Vill. Singhla P.O.  
Tikrikhurd  
Delhi-1100 40.
9. Suresh Kumar S/o Raj Roop  
C-57, Mohindra Enclave  
Delhi-1100 09.
10. Smt. Nirmala Devi  
W/o Laate Jaira Narayan  
Village & P.O. Mundka  
Delhi-1100 41.
11. Sukhbir Singh S/o Vijay Singh  
R/o Qutab Hotel  
New Delhi-1100 15.
12. Jaivir S/o Sh.Ram Kishan  
V & P.O. Khera, Ghari  
Delhi.
13. Fredsh Bhadur S/o Sh.Tek Bahadur Thapa

-2-

14. Sushil Kumar S/o Krishan Kumar @ Karishan Chand  
R/o H.No.191, Vill. & P.O. Katwara  
Delhi-1100 39.

15. Bhimsen S/o Gover Dhan  
R/o H.No.10578/60, Motia Khan  
Paharganj, Delhi.

...Applicants  
( By Advocate Shri D.R.Gupta)

-Versus-

1. Shri P.S.Bhatnagar  
Chief Secretary to the  
Govt.of NCT of Delhi  
5, Alipore Road, Delhi.

2. Shri S.C.Poddar,  
Director of Education  
Govt.of NCT of Delhi  
Old Secretariat, Delhi.

3. Shri Sat Pal  
Deputy Director of Education (Sports),  
Chattarsal Stadium  
Model Town,  
Delhi.

Contemnners/Respondents

**(By Sh.Rajan Sharma, Advocate)**

O R D E R (ORAL)

**Shri Justice Ashok Agarwal :**

By an order passed on 26.11.1999 in OA No.218/1999 and OA No.376/1999 following directions were issued:-

"5. In view of the above position, both the OAs are disposed of with a direction to the respondents to consider the cases of the applicants for grant of temporary status in accordance with the said OM dated 10.9.1993 within a period of three months from the date of receipt of a copy of this order. Thereafter if the applicants are found to be eligible for grant of regularisation the same will also be done in their turn. No order as to costs."

2. Shri Rajan Sharma, learned advocate appearing on behalf of the respondents has produced for our perusal an Office Order dated 28.7.2000 whereby all the applicants except applicant Nos.4,6 &



7 have been granted temporary status in terms of the aforesaid order. Aforesaid order in the circumstances has been complied with in respect of all the applicants excepting the aforesaid three. As far as the three applicants are concerned, they were not found fit. Their cases are, however, being reconsidered.

3. As far as the aforesaid three applicants namely 4, 6 & 7 are concerned, their claim for grant of temporary status should be considered in the light of the aforesaid statement expeditiously and in any event within a period of two months from date of receipt of this order.

4. Having regard to the aforestated facts, Shri D.R.Gupta, learned advocate appearing on behalf of the applicants does not press for the present contempt Petition. The same is disposed of. Notices issued are hereby discharged. No order as to costs.

V.K. Majotra

(V.K. Majotra)  
Member (A)

sns

Ashok Agarwal

(Ashok Agarwal)  
Chairman